Expediting Expenses

It is hereby understood and agreed, subject otherwise to the terms, conditions and exclusions of the Policy and endorsed hereon, that in the event of loss insured hereunder The Company shall also pay, in addition to the indemnity otherwise provided, the reasonable extra cost of safeguarding, preserving, temporary repair and of expediting the repair of such damaged property, including overtime and extra cost of express and other rapid means of transportation.

The indemnity provided herein shall be subject to the limit of indemnity as specified in The Schedule.

The Underwriters shall not be liable under this Extension for more than the sub-limit as specified in respect of any one Occurrence, which shall be part of and not in addition to the policy limit.